

PUBLIC ANNOUNCEMENT UNDER REGULATIONS 3(1) AND 4 READ WITH REGULATIONS 13, 14 AND 15(1) OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED

**FOR THE ATTENTION OF THE ELIGIBLE EQUITY SHAREHOLDERS OF
ANTARIKSH INDUSTRIES LIMITED**

Open Offer for acquisition of up to 6,31,785 fully paid-up equity shares having face value of ₹10/- each ("Offer Shares") representing 26% of the Emerging Voting Share Capital (*as defined below*) of Antariksh Industries Limited ("Antariksh"/"Target Company") from the Eligible Equity Shareholders (*as defined below*) of the Target Company by Mr. Alpitkumar Pravinchandra Gor ("Acquirer") and Riddhi Infocom Solutions LLP ("PAC"), pursuant to and in compliance with the requirements of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations, 2011").

This public announcement ("PA") is being issued by Mark Corporate Advisors Private Limited ("Manager to the Offer") for and on behalf of the Acquirer and the PAC to the Eligible Equity Shareholders (*as defined below*) of the Target Company pursuant to and in compliance with, amongst others, Regulations 3(1) and 4 read with Regulations 13, 14 and 15(1) of SEBI (SAST) Regulations, 2011.

For the purpose of this PA, the following terms shall have the meaning assigned to them herein below:

- (i) **"Eligible Equity Shareholders"** shall mean all the equity shareholders of the Target Company, excluding the Acquirer, PAC and the existing Promoter of the Target Company, and any persons deemed to be acting in concert ("**Deemed PACs**") with the parties mentioned herein, pursuant to and in compliance with the provisions of Regulation 7(6) of SEBI (SAST) Regulations, 2011;
- (ii) **"Existing Paid-up Equity Share Capital"** shall mean ₹20,49,400 Equity Share Capital divided into 2,04,940 equity shares having face value of ₹10/- each of the Target Company;
- (iii) **"Preferential Allotment"/"Preferential Issue"** shall mean proposed issue and allotment of in aggregate 22,25,000 equity shares to the Acquirer, PAC and Non-Promoters having face value of ₹10/- each at a price of ₹ 86/- per equity share of the Target Company for cash consideration. Out of which, 7,78,750 equity shares proposed to be allotted to the Acquirer, 6,34,800 equity shares proposed to be allotted to the PAC and 8,11,450 equity shares proposed to be allotted to the Non-Promoters. The said Preferential Issue has been approved by the Board of Directors in their meeting held today, i.e. June 26, 2026 and is subject to the receipt of approval from Shareholders and other regulatory authority(s), if any;
- (iv) **"Emerging Voting Share Capital"** shall mean ₹2,42,99,400 Share Capital divided into 24,29,940 equity shares having face value of ₹10/- each of the Target Company on a fully diluted basis as of the tenth (10th) working day from the closure of the Tendering Period. This comprises of (i) Existing Voting Share Capital of the Target Company i.e., 2,04,940 equity shares; and (ii) Preferential Issue of in aggregate 22,25,000 equity shares proposed to be allotted to the Acquirer, PAC and Non-Promoters;
- (v) **"SEBI (SAST) Regulations, 2011"** shall mean Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended; and
- (vi) **"Working Day"** means any working day of the Securities and Exchange Board of India ("**SEBI**").

1. OFFER DETAILS:

- 1.1. Offer Size:** The Acquirer and the PAC hereby make this Open Offer to the Eligible Equity Shareholders of the Target Company to acquire up to 6,31,785 equity shares having face value of ₹10/- each fully paid-up representing 26% of the Emerging Voting Share Capital of the Target Company subject to the terms and conditions mentioned in this Public Announcement ("**PA**"), Detailed Public Statement ("**DPS**") that will be published and the Letter of Offer ("**LoF**") which will be sent to the Eligible Equity Shareholders of the Target Company.



1.2. Offer Price/Consideration: The Offer Price of ₹86/- per equity share having face value of ₹10/- each, is in compliance with Regulation 8 of SEBI (SAST) Regulations, 2011 (“Offer Price”), aggregating to a consideration of ₹5,43,33,510 assuming full acceptance in the Open Offer (“Offer Size”).

1.3. Mode of Payment: The Offer Price will be paid in Cash, in accordance with Regulation 9 (1) (a) of SEBI (SAST) Regulations, 2011.

1.4. Type of Offer: This is a Triggered Offer under Regulations 3(1) and 4 of SEBI (SAST) Regulations, 2011.

2. TRANSACTION WHICH HAS TRIGGERED THE OPEN OFFER OBLIGATIONS (UNDERLYING TRANSACTION):

2.1. The Acquirer and the PAC have entered into a Share Purchase Agreement (“SPA”) with the Promoter Seller on June 26, 2026 to acquire 1,50,599 equity shares (“SPA Shares”) having face value of ₹10/- each fully paid-up representing 6.20% of the Emerging Voting Share Capital of the Target Company at a price of ₹86/- per equity share aggregating to ₹1,29,51,514 subject to the terms and conditions set out in the SPA; and

2.2. The Board of Directors of the Target Company in their meeting held today, i.e. June 26, 2026, approved an issue and allotment of in aggregate 14,13,550 equity shares to the Acquirer and the PAC having face value of ₹10/- each at an Issue Price of ₹86/- per equity share, for cash consideration on Preferential Issue basis pursuant to Section 62 and other applicable provisions of Companies Act, 2013, SEBI (ICDR) Regulations, 2018, SEBI (LODR) Regulations, 2015, as amended, and also subject to Statutory/Requisite Approvals from Regulatory Authority(s), if any.

2.3. This Open Offer is being made under Regulations 3(1) and 4 of the SEBI (SAST) Regulations, 2011. Pursuant to the Underlying Transaction and upon completion of the Open Offer, the Acquirer and the PAC will control over the Target Company and they will be classified as the Promoters of the Target Company. Further, the existing Promoter proposed to be reclassified as a public shareholder, in terms of the SEBI (LODR) Regulations, 2015, as amended, and the conditions prescribed therein.

2.4. A tabular summary of the Underlying Transaction is set out below:

DETAILS OF UNDERLYING TRANSACTION						
Type of Transaction (Direct/ Indirect)	Mode of Transaction (Agreement/ Allotment/ Market Purchase)	Shares/Voting Rights proposed to be acquired		Total Consideration for Shares/ Voting Rights acquired (₹ in Crores)	Mode of Payment (Cash/ Securities)	Regulations which have triggered
		Number	% vis a vis total Emerging Voting Share Capital			
Direct Acquisition	Share Purchase Agreement (“SPA”) dated June 26, 2026	1,50,599	6.20%	1.30 Crores	Cash	Regulations 3(1) and 4 of SEBI (SAST) Regulations, 2011
	Issue and Allotment of equity shares on preferential issue basis having face value of ₹10/- each at a price of ₹86/- per equity shares	14, 13,550	58.17%	12.16 Crores	Cash	

3. DETAILS OF THE ACQUIRER AND THE PAC:

Particulars	Acquirer	PAC	Total
Name of the Acquirer	Mr. Alpitkumar Pravinchandra Gor	Riddhi Infocom Solutions LLP	2
PAN	ADQPG0787K	AARFR0271R	-
Address	41, Yogeshwar Nagar Society, Near Anjali Cinema, Vasna, Ahmedabad-380007	10 Mill Officer's Colony, Behind Old RBI Bank, Ashram Road, Ahmedabad – 380009	-



Particulars	Acquirer	PAC	Total
Name(s) of persons in control/Promoters of Acquirer where Acquirer is a Company	Not Applicable	1.Alpit P. Gor 2.Umesh A. Bhadreshwara 3. Jash A. Gor	-
Name of the Group, if any, to which the Acquirer belongs to	Not Applicable	Not Applicable	-
Pre-Transaction Shareholding • Number • % of Emerging Voting Share Capital	Nil Not Applicable	Nil Not Applicable	-
Acquisition of Shares which triggered the Open Offer:			
(i) <u>Share Purchase Agreement ("SPA")</u> • Number • % of Emerging Voting Share Capital	52,709 2.17%	97,890 4.03%	1,50,599 6.20%
(ii) <u>Preferential Issue</u> • Number • % of Emerging Voting Share Capital	7,78,750 32.05%	6,34,800 26.12%	14,13,550 58.17%
Total (i)+(ii)	8,31,459 34.22%	7,32,690 30.15%	15,64,149 64.37%
Any other interest in the TC	None	None	-

4. DETAILS OF SELLING SHAREHOLDER:

Name, PAN & Address	Part of Promoter Group (Yes/No)	Details of Shares/Voting Rights held by the Selling Shareholder			
		Pre-Transaction		Post Transaction	
		Number	% vis a vis Emerging Voting Share Capital	Number	% vis a vis Emerging Voting Share Capital
Mrs. Gitaben Nitinbhai Patel ("Promoter Seller") PAN: AGHPP1244J Address: B-2102, Parijat Eclate, Behind Iscon Temple, Ambli Bopal Road, Ahmedabad – 380054	Yes	1,50,599	6.20%	Nil	N.A.
Total		1,50,599	6.20%	Nil	N.A.

5. DETAILS OF THE TARGET COMPANY:

- 5.1. Name : Antariksh Industries limited
5.2. CIN : L46411GJ1974PLC176953
5.3. ISIN : INE825M01017



- 5.4. **Registered Office Address** : 5th Floor, 505, 3rd Eye Vision, Opp. Shivalik Plaza, Panjarapole, IIM, Ahmadabad-380015
- 5.5. **Stock Exchange(s) where listed** : The equity shares are listed on BSE Limited ("BSE") (Scrip Code: 501270 and Symbol: Antariksh)

6. OTHER DETAILS:

- 6.1. The DPS to be issued under the SEBI (SAST) Regulations, 2011 shall be published in the newspapers, within 5 (five) Working Days of this PA as required under Regulation 13(4) and Regulation 14(3) of the SEBI (SAST) Regulations, 2011, i.e., on or before Friday, July 03, 2026.
- 6.2. This Open Offer is not conditional upon any minimum level of acceptance pursuant to the terms of Regulation 19(1) of the SEBI (SAST) Regulations, 2011.
- 6.3. This PA is not being issued pursuant to a Competing Offer in terms of Regulation 20 of the SEBI (SAST) Regulations, 2011.
- 6.4. The Acquirer and the PAC have no intention to delist the Target Company pursuant to this Open Offer.
- 6.5. The Acquirer and PAC accepts full responsibility for the information contained in this PA and undertakes that they are aware of and will comply with the obligations under the SEBI (SAST) Regulations, 2011. The Acquirer and the PAC confirm that they have adequate financial resources to meet their obligations under the Offer and have made firm financial arrangements for financing the acquisition of the Open Offer Shares, through verifiable means, in terms of Regulation 25(1) of the SEBI (SAST) Regulations, 2011.
- 6.6. All the information pertaining to the Target Company has been obtained from publicly available sources and confirmations from the Target Company and the accuracy thereof has not been independently verified by the Manager to the Open Offer.
- 6.7. In this Public Announcement, all references to "₹" are references to Indian Rupees.
- 6.8. In this Public Announcement, any discrepancy in any amounts as a result of multiplication or totaling is due to rounding off.

Issued by the Manager to the Offer:



MARK CORPORATE ADVISORS PRIVATE LIMITED

CIN: U67190MH2008PTC181996

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Investor Grievance Email ID: investorgrievance@markcorporateadvisors.com

SEBI Registration No.: INM000012128

For and on behalf of the Acquirer and the PAC:

Sd/-

Alpitkumar Pravinchandra Gor
("Acquirer")

For Riddhi Infocom Solutions LLP ("PAC")

Sd/-

Alpitkumar Pravinchandra Gor
Designated Partner
DPIN:03041615

Date : 26.06.2026

Place : Ahmedabad

